

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

**VACATIONS – Dussehra Vacation, 2019 – High Court of Andhra Pradesh –
Sitting Arrangements – Notification – Issued.**

ROC.No.124/SO/2019

DATED: 01.10.2019

NOTIFICATION No.22/SO/2019

It is hereby notified that the High Court of Andhra Pradesh will be closed for Dussehra Vacation, 2019 from **Thursday, the 3rd October, 2019 to Friday the 11th October, 2019** (both days inclusive).

During the Vacation, the following Hon'ble Judges will be sitting in the High Court of Andhra Pradesh, for hearing the matters as mentioned in the table:

Date of filing	Date of sitting	Name of the Hon'ble Judges	Single Bench matters
09.10.2019 (Wednesday)	11.10.2019 (Friday)	1. Hon'ble Sri Justice M.Satyanarayana Murthy	
		2. Hon'ble Sri Justice M. Ganga Rao	
		Special Bench or Division Bench will be constituted on the orders of the Hon'ble Acting Chief Justice, according to exigency.	

Note:

The Hon'ble Senior Judge will allocate the subject matters.

The following officers are nominated as the Vacation Officers:

1. Sri A. Suryaprakasha Rao, Deputy Registrar
2. Sri K. Murali, Assistant Registrar
3. Sri G. Srinivas Reddy, Assistant Registrar
4. Sri M. Suryanadha Reddy, Assistant Registrar

Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus matters.
 - ii. Anticipatory bail matters.
 - iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
 - iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.
 - v. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.
- 1) All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge in His Lordship's chamber.
 - 2) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
 - 3) Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
 - 4) No pending case except there is a specific order to post during the vacation shall be taken in vacation.
 - 5) No policy and administrative matters shall be taken up during vacation.


REGISTRAR(IT-cum-CPC), 1/10/19
I/C. REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Acting Chief Justice. (with a request to place the Notification before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
- 5) The Officers concerned.
- 6) All the Unit Heads in the State of Andhra Pradesh.
- 7) All the Officers, High Court of Andhra Pradesh.
- 8) All the Section Heads, High Court of Andhra Pradesh.
- 9) The Director, Telangana State Judicial Academy, Secunderabad.
- 10) The Member Secretary, A.P.State Legal Services Authority,
- 11) The Director, Mediation and Arbitration Centre, High Court of Andhra Pradesh.
- 12) The Secretary, High Court Legal Service Committee, High Court of Andhra Pradesh.

- 13) The Advocate General, State of Andhra Pradesh, High Court of Andhra Pradesh.
- 14) The Secretary, Bar Council of Andhra Pradesh, High Court of A.P., Amaravathi.
- 15) The President, Andhra Pradesh High Court Advocates' Association, High Court Andhra Pradesh.
- 16) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
- 17) The Administrator, Government Pleaders' Office, High Court of Andhra Pradesh.
- 18) The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
- 19) The Chief Secretary to Government, Government of Andhra Pradesh, Velagapudi, Amaravati.
- 20) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravathi, 524 020.
- 21) The Director of Prosecutions, Vijayawada.
- 22) The Public Prosecutor, High Court of Andhra Pradesh.
- 23) The Chairman, Sales Tax Appellate Tribunal at Visakhapatnam.
- 24) The Special Judge for Trial of CBI Cases, Visakhapatnam.
- 25) The Secretary General, Supreme Court of India, New Delhi.
- 26) The Registrar, All High Courts in India.
- 27) The Accountant General, Enkepadu, Vijayawada.
- 28) The Pay and Accounts Officer, Ibrahimpatnam, Vijayawada.
- 29) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 30) The Commissioner, Information & Public Relations, Andhra Pradesh.
(with a request to publish the notification in all local dailies)
- 31) The Deputy Director, Public Relations, Andhra Pradesh Secretariat at Velagapudi.
- 32) The Director, All India Radio, Vijayawada
- 33) The News Director, Doordarshan Kendra, Vijayawada.
- 34) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 35) The Overseer, High Court Andhra Pradesh.
- 36) SPARE.

} With a request for making
necessary announcement

} For publication in the Newspaper